Supplementary Cause List -1 Sr. No. 1

HIGH COURT OF JAMMU AND KASHMIR **AT JAMMU**

(Through Video Conference)

EMG-WP(C) No. 14/2020, EMG-CM No. 26/2020 & EMG-CM No. 27/2020.

Sunil Kumar Khajuria

....Petitioner (s)

Through:- Mrs. Surinder Kour, Sr. Advocate with Ms. Manpreet Kour, Advocate (on Video Call from residence in Jammu)

V/s

Union Territory of Jammu & Kashmir and

....Respondent(s)

others

Through: - Mrs. Seema Shekher, Sr. AAG (on Video Call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

EMG-CM No. 27/2020

The instant application has been filed by the petitioner seeking extension of time for filing the affidavit, stamp and court fee etc in support of writ petition. For the reasons stated in the application, the same is **allowed**.

The petitioner shall do the needful within a period of three days from the opening of lockdown.

Application is, accordingly, **disposed of**.

EMG-WP(C) No. 14/2020

Notice.

Mrs. Seema Shekher, Sr. AAG waives notice on behalf of the respondents. She seeks and is granted two weeks time for filing objections in the writ petition.

List for consideration on 26.05.2020.

EMG-CM No. 26/2020

Ms. Manpreet Kour, learned counsel appearing on behalf of the petitioner seeks permission of this Court to withdraw the instant application for interim relief. Her prayer is allowed.

Accordingly, the instant application is *dismissed* as withdrawn.

Jammu 09.05.2020 (Muneesh)



(RAJNESH OSWAL) JUDGE